

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.877 of 2012

(Arising out of Order-In-Appeal No.57/ST/ALLD/2012 dated 20.03.2012
passed by Commissioner, Customs, Central Excise & Service Tax, Allahabad)

M/s Mourya Brothers,
(C/o Shri Jai Narain Mourya
Shiva Park, Renukoot
Sonebhadra-231217 (U.P))

.....Appellant

VERSUS

Commissioner of Central Excise, AllahabadRespondent

(38, Mahatma Gandhi Marg,
Civil Lines, Allahabad)

APPEARANCE:

A letter on record for the Appellant
Shri S.T. Khairnar, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70220/2023

DATE OF HEARING : 28.11.2023
DATE OF DECISION : 28.11.2023

P.K. CHOUDHARY:

Learned counsel for the appellant has filed a copy of
Form No.SVLDRS-4, which is discharge Certificate for full and
final settlement of Tax Dues under Section 127 of the Finance
(No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

Nihal